CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.133/MP/2016

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Date of Hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson

Shri A.K. Singhal, Member Dr. M.K. Iyer, Member

Petitioner : Sasan Power Limited

Respondents : MPPMCL & Others and Others

Parties present : Shri Janmali Manikala, Advocate SPL

Shri G. Umapathy, Advocate MPPMCL Shri Aditya Singh, Advocate MPPMCL

Shri M. G. Ramachandran, Advocate Haryana and Rajasthan

Discoms

Ms. Poorva Saigal, Advocate Haryana and Rajasthan Discoms

Shri Rajeev Srivastava, Advocate, UP Discoms Ms. Gargi Srivastava, Advocate, UP Discoms Ms. Garima Srivastava, Advocate, UP Discoms Shri Anand K. Ganeshan, Advocate, PSPCL Ms. Swapna Seshadri, Advocate PSPCL

Record of Proceedings

Though order was reserved in the Petition on 23.4.2018, the same was listed for hearing since order in the Petition could not be issued prior to one Member demitting office.

- 2. Learned counsel for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.
- 3. Based on the consent of the parties, order in the Petition was reserved.

By order of the Commission Sd/-(T. Rout) Chief (Legal)